GOVERNMENT OF INDIA MINISTRY OF MINES LOK SABHA UNSTARRED QUESTION NO. 1234 ANSWERED ON 14.12.2022

ILLEGAL MINING

†1234. SHRIMATI RANJEETA KOLI: SHRI SUMEDHANAND SARASWATI:

Will the Minister of MINES be pleased to state:

(a) whether the Government has vested power in the hand of State Governments regarding enacting laws to check illegal mining;

(b) if so, the details thereof;

(c) the details of the States which have enacted laws for checking illegal mining; and

(d) the place-wise details of guilty persons against whom action has been taken in the matter so far in the Country including Rajasthan?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

(a) to (d): Yes, Sir, the Government has vested power in the State Governments for enacting laws to check illegal mining. Section 23C of Mines and Minerals (Development and Regulation) Act (MMDR Act) 1957, empowers the State Governments to frame rules to prevent illegal mining and the State Governments may, by notification in the Official Gazette, make such rules for preventing illegal mining, transportation and storage of minerals and for the purposes connected therewith.

In pursuance of the provisions of Section 23(C) of the Act, altogether, 22 State Governments namely, Andhra Pradesh, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Orissa, Punjab, Rajasthan, Tamilnadu, Uttar Pradesh, Uttaranchal, and West Bengal have framed rules to curb illegal mining.

Further, as per the information provided by various State Governments to the Indian Bureau of Mines, a Sub-ordinate Office of Ministry of Mines, the number of cases of Illegal mining in the Country including Rajasthan for a period from 2019-20 to 2021-22 alongwith the details of action taken on the complaints is given at Annexure-I.

ANNEXURE-I (PQ 1234)

Sr. No.			the year 2020-21	No of cases reported during the year 2021-22	Action taken			
					FIR Lodged (Nos.)	Court Cases Filed (Nos.)	Vehicle Seized (No.)	Fine realized by State Govt. (Rs. Lakh)
1	Andhra Pradesh	8354	10736	9351	39	24	3396	42091.074
2	Chhattisgarh	6449	5376	3536	0	6449	0	2974.9952
3	Goa	0	0	1	0	0	0	0
4	Gujarat	7476	7164	8713	330	64	16858	35026.19
5	Haryana	1251	1384	324	509	0	0	2051.077
6	Himachal Pradesh	2424	4339	3230	84	1150	13	301.551
7	Jharkhand	3269	n.r.	1683	1247	958	4895	1062.88
8	Karnataka	4935	5584	5941	2590	1375	1153	8687.395
9	Kerala	8575	7400	7063	0	0	0	19136.17
	Madhya Pradesh	8223	11157	9361	1	11736	11	126617.79
11	Maharashtra	10456	11002	3605	5511	0	25063	27479.51
12	Odisha	16	18	129	0	0	27	255.1993
13	Rajasthan	4027	5815	9346	1746	744	11794	21089.967
14	Tamilnadu	66	70	1272	18398	1589	13563	1023.542
	Telangana	7039	5620	2831	0	0	73	2789.73
	Uttar Pradesh	n.r.	n.r.	23787	374	1840	0	19845.08

n.r. - Quarterly return not received.